

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 34/2012 - Customs (N.T.)

New Delhi, dated the 20th April, 2012

G.S.R.....(E).- In exercise of the powers conferred by clause (aa) of sub-section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 12/97-Customs (N.T.), dated the 2nd April, 1997, published in the Gazette of India, vide number G.S.R. 193(E), dated the 2nd April, 1997, namely:-

In the said notification, in the Table, against serial number 6B relating to the State of Orissa, in column (3), entry relating to Balasore shall be renumbered as item (i) and after item (i) as so re-numbered, the following item and the corresponding entry relating thereto in column (4), shall respectively be inserted, namely:-

(3)	(4)
"(ii) Kalinganagar	Unloading of imported goods and the loading of export goods."

[F.No. 434/29/2009-Cus.IV]

(Vikas)

Under Secretary to the Government of India

Note: The principal notification No. 12/97-Customs (N.T.), dated the 2nd April, 1997 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), vide number G.S.R. 193(E), dated the 2nd April, 1997 and was last amended by notification No. 32/2012-Customs (N.T.), dated the 11th April, 2012, vide number G.S.R. (E), dated the 11th April, 2012.